

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH
CHANDIGARH**

O.A. NO.060/ O 0126/2014

Decided on: 13.02.2014

**Coram: Hon'ble Mr. Sanjeev Kaushik, Member (J)
Hon'ble Mr. Uday Kumar Varma, Member (A)**

S.D. Dogra s/o sh. Anant Ram, aged 60 years, resident of Adarsh Clony, village Sarna, P.O. Sarna, Tehsil & District, Pathankot, Punjab.

**.....Applicant
Versus**

1. Union of India through the Secretary to Government of India, Ministry of Defence, New Delhi.
2. Comptroller General of Defence Accounts, New Delhi.
3. Principal Controller of Defence Accounts, Allahabad.
4. Controller of Defence Accounts (Funds), Meerut.
5. Principal Controller of Defence Accounts, Western Command, Chandigarh.
6. Area Accounts Officer, Western Command, Pathankot.
7. Defence Estates Officer, Pathankot.
8. Principal Director, Ministry of Defence, DE Western Command, Kendriya Sadan, Chandigarh.

.....Respondents

Present: Mr. Rohit Sharma, counsel for the applicant
Mr. Deepak Agnihotri, counsel for the respondents

Order (Oral)

BY HON'BLE MR. SANJEEV KAUSHIK, MEMBER(J)

1. Heard learned counsel for the applicant.

2. By way of the present O.A., the applicant has sought issuance of a direction to the respondents to release his retiral dues including GPF, DCRG, commuted value of pension, CGIS, pension w.e.f. 01.10.2013 along with interest therefor.
3. In support of the above, learned counsel for the applicant submits that the applicant retired as Sub Divisional Engineer-I on 30.09.2013 and he submitted his complete pension papers to the respondents well before his retirement. He submits that no criminal or disciplinary proceedings are pending against the applicant. However, the retiral benefits have not been released in his favour till date. He argues that it is the duty of the employer to release the retiral benefits to the employee immediately on his retirement.
4. Learned counsel further submits that the applicant has made a representation dated 20.11.2013 (Annexure A-3), for redressal of his grievance, to the respondents, but to no avail.
5. For the order we propose to pass, there is no need to issue notice to the respondents. However, Mr. Deepak Agnihotri, learned Sr. Standing Counsel, who is having advance notice, appears. He states that the respondents may be directed to

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consider the case of the applicant and release the retiral benefits in his favour, if he is otherwise eligible therefor.

6. Accordingly, the O.A. stands disposed of, with a direction to respondents to take a view on the representation of the applicant. If he is found eligible, the relevant retiral benefits may be extended to him, otherwise a speaking and reasoned order be passed on his claim. The above exercise be carried out within a period of four weeks.
7. Needless to say, we have not commented upon the merits of the case.
8. No costs.

(UDAY KUMAR VARMA)
MEMBER (A)

(SANJEEV KAUSHIK)
MEMBER (J)

PLACE: Chandigarh
Dated: 13.02.2014

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